CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 32/TT/2021

Date: 14.6.2021

To,

Shri S.S. Raju, Chief General Manager (Commercial), Power Grid Corporation of India Ltd., Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 for in respect of assets under "Northern Region System Strengthening Scheme- XXVIII" in Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) IDC discharge statements in Excel formats for all the assets covered in the instant petition;
- b) Forms- 5, 12A, 13 for 2014-19 period for all the assets;
- c) Chronological events leading to time over-run for Assets- B and C alongwith detailed justification;
- d) With regard to additional capitalization for 2014-19 tariff period, submit the following information:
- (i) Details of unexecuted/balance works carried out during 2014-19 tariff

period alongwith detailed justification in line with relevant provisions of the 2014 Tariff Regulations;

(ii) Details in the following format for all the assets covered in the instant petition:-

Asset No.	Head wise /Party	Particulars [#]	Year of Actual Capitalisati	Outstanding	Discha rge (year- wise)	Reversal (year- wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
	wise		on	000/1.4.2014	2014- 19 period	2014-19 Period	2014-19 Period	51.5.2015
						-	-	

[#] TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- e) Details of additional capitalization claimed in 2019-24 period along with justification;
- f) Whether the entire scope of work under "Northern Region System Strengthening Scheme- XXVIII in Northern Region" is complete and the same is covered in the present petition. Provide the details/status of remaining under construction elements/assets covered in the transmission system/ project, if any.
- g) Clarify the status of downstream system of the asset covered under in the instant Petition.

In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/Sd (Rajendra Kumar Tewari) Bench Officer